Vidyalayas Sangathan employees Nepanager is not included in these orders.

Enactment of Code for Breast Feeding

769. SHRI RAM AWADHESH SINGH: Will the Minister of HUMAN RE SOURCE DEVELOPMENT be pleas ed to refer to the answer to Unstarred Question 3989 given in the Rajya Sabha on 31st August 1988 and state:

- (a) whether Government have received any suggestions from various organisations|individuals for early enactment and enforcement of the Code for protection and promotion of breast feeding, including the advertisements of infant foods; and
- (b) if so, what follow up action has been taken or is proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) The Infant Milk Foods and Feeding Bottles Bill, 1986 has been passed by the Rajya Sabha. The Bill, as passed by the Rajya Sabha, is being amended and is proposed to be introduced in the Lok Sabha and Rajya Sabha in the current session.

Tourist Traffic Affected by Visa-Restrictions

770. SHRI PARVATHANENI UP ENDRA; Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the International Hotel Association, which met in Delhi in Octo ber 1988, have complained that visa re strictions on tourists are adversely affect ing the tourist traffic; and
- (b) if so, what steps have been taken or are proposed to be taken by Gov ernment to remove such restrictions?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ PATIL): (a) and (b) Visa restrictions are imposed on the basis of reciprocity. The Indian Diplomatic Missions overseas normally clear visa applications fairly expeditiously.

12.00 Noon

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Surface Transport (Port wing)

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT); Sir, I beg to lay on the Table under sub-section (4) of section 124 of the Major Port Trusts Act, 1963, a copy each (in English and Hindi) of the followins Notifications of the Ministry of Surface Transport (Ports Wing):—

- (i) G.S.R. No. 712(E), dated the 17th June, 1988, publishing the Calcutta Port Trust Employees' (Pension) Regulations, 1988
- (ii) G.S.R. No. 886(E), dated the 30th August, 1988, publishing the Cochin Port Employees (General Provident Fund) Amendment Regulations, 1988.
- (iii) G.S.R. No. 900(E), dated the 5th September, 1988, publishing the Visakhapatnam Port Employees, (Conduct) Amendment Regulations, 1988.
- (iv) G.S.R. No. 913(E), dated the 8th September, 1988, publishing the Kandia Port Employees (Reimbursement of Tuition Fees) (Amendment) Regulations, 1988
- (v) G.S.R. No. 917(E), dated the 9th September, 1988, publishing the approval of the Calcutta Port Trust Employees (Other than Haldia Dock Complex) Recruitment, Seniority and Promotion) First Amendment Regulations, 1988.